

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 16551-16555/2012

BHARAT SANCHAR NIGAM LTD. THRU ITS CHIEF GENERAL
MANAGERPetitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH REVENUE DEPARTMENT Respondent(s)

(Only SLP (C) NO. 2950 of 2014 to be listed.)

WITH

SLP(C) No. 2950/2014 (XII-A)

Date : 06-03-2020 These petitions were called on for hearing today.

For Petitioner(s)

Mr P Venkat Reddy, Adv.
Mr Prashant Kr Tyagi, Adv.
Mr P Srinivas Reddy, Adv.
M/S. Venkat Palwai Law Associates, AOR
Mr. Rajiv Tyagi, AOR

For Respondent(s)

Mr T Vijaya Bhaskar Reddy, Adv.
Mr Digvijay Harichandan, Adv.
Mr. G. N. Reddy, AOR
Mr. Sibbo Sankar Mishra, AOR
Mr P Venkat Reddy, Adv.
Mr Prashant Kr Tyagi, Adv.
Mr P Srinivas Reddy, Adv.
M/S. Venkat Palwai Law Associates, AOR
Mr Abhishek Raj, Adv.
Mr. B. Krishna Prasad, AORUPON hearing the counsel the Court made the following
O R D E RSLP(C) No. 2950/2014Opportunity to respondent no.2 to file counter affidavit
has already been declined.

Item no.11

Ld.counsel for the petitioner seeks two weeks time for filing affidavit of dasti service in respect of respondent no.1. Granted as last opportunity. If affidavit of dasti service is not filed within two weeks time, registry to process the matter for listing before the Hon'ble Judge in Chamber for orders. If affidavit of dasti service is filed within two weeks time, process as per rules and list again on 8.5.2020.

ANIL LAXMAN PANSARE
Registrar